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NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

22.10.2003

Shri Hawa Singh Proxy counsel for
Shri V. S. Gurjar counsel for the applicant.
Shri Prahlad Singh counsel for the respondents.

*(267) sent/given
make 1794-95
E.K. 30.10.03*

This is an application for review of the order dated 17.04.2003 whereby the OA No. 97/2000 was dismissed.

It is pointed out that there is typographical error in Para 21 of the order when there is omission of word 'no' in between the words 'is and force'.

Having gone through the order, we find that certainly a typographical error has crept in the order, the OA was dismissed, and the word 'no' in between the words 'is and force' were to be typed.

Consequently the RA/Application for correction is allowed and it is ordered that Para 21 shall reads as follows :-

"Consequently, this OA is allowed in part. The respondents shall not make any recovery from the applicants under the orders Annexure A-3 and Annexure A-6.
On merits there is no force in this OA."

Xali

(A. K. BHANDARI)
MEMBER (A)

Gupta

(G.L. GUPTA)
VICE CHAIRMAN